

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART II SECTION 3 , SUB-SECTION (ii)**

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION No. 36 (RE-2001)/1997-2002
NEW DELHI, the 19th October, 2001

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraphs 1.3 and 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), the Central Government hereby makes the following amendments in the ITC(HS) Classification of Export and Import Items, 1997-2002 (incorporating amendments made upto 31 August, 1998) and as amended from time to time:-

2. In respect of Notification No.32(RE-2001)/1997-2002 dated the 12th October, 2001, extending the shipment period for export of onions released vide Notification No. 16(RE-2001)/1997-2002 dated 26th June, 2001 and Notification No. 20(RE-2001)/1997-2002 dated 27th July, 2001 upto 15th October, 2001, it has been decided to further extend the shipment period for export of the unutilized balance quantity of the onion, if any, out of the 1,00,000 Metric tones released for export vide Notification No.16(RE-2001)/1997-2002 dated the 26th June, 2001 and Notification No. 20(RE-2001)/1997-2002 dated 27th July, 2001 upto 31st October, 2001.

3. This issues in Public interest.

(N.L.LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDL.SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A.K.SRIVASTAVA)
DY.DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE

